

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
O.A.No. 168 of 1993.

Between

Dated: 1-3-1993.

K.Narasimha Rao.

...
And

Applicant

1. The Union of India represented by the Secretary, Department of Posts, Govt. of India, New Delhi.
2. The Chief Post Master General, Andhra Circle, Dak-Tar Bhavan, Abids, Hyderabad.
3. The Senior Superintendent of Post Offices, Secunderabad Division, Hyderabad.

... Respondents

Counsel for the Applicant

: Sri. J.V.Lakshmana Rao

Counsel for the Respondents

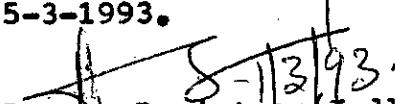
: Sri. N.V.Raghava Reddy, Addl. CGSC.

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member
Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

This OA is moved as a Lunch Motion against the impugned order dated 2-2-1993. Heard only Mr. J.V.Lakshmana Rao, learned counsel for the applicant. The learned counsel drew our attention to an interim order dated 19.2.1993 in a Similar case in O.A.135/93 and urged for an interim order of the same type. In that case, the Bench could hear both the counsel and the interim order was given till further orders and the case was ordered to be listed on 16.4.1993. in the absence of any notice as required under Section 24 of the A.T. Act as none for the respondents side was present, we are not inclined to give similar interim order. Hence, in accordance with the proviso to Section 24 of the A.T.Act, we pass the interim order valid only for a maximum of 14 days. By way of interim order, the respondents are restrained from reverting the applicant. This interim order is valid till 15-3-1993. List the case on 15-3-1993.


Deputy Registrar (Judl.)

Copy to:-

1. Secretary, Department of Posts, Union of India, Govt. of India, New Delhi.
2. The Chief Post Master General, Andhra Circle, Dak-Tar Bhavan, Abids, Hyderabad-001.
3. Hyderabad-007.
4. One copy to Sri. J.V.Lakshmana Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-